

4. Heard the submissions made by the learned counsel for the Applicant and perused the records.
5. We note that the majority of Committee of Creditors with 86.26% vote have voted in favour to appoint NPV Insolvency Professionals Private Limited, having registration No. IBBI/IPE,0040/IPA-2/2022-23/50021 as Resolution Professional, which meets the requirement as provided under Section 22(2) of the Code, therefore, we are of the considered view to replace the Interim Resolution Professional and appoint NPV Insolvency Professionals Private Limited as the Resolution Professional of the Corporate Debtor.
6. The IRP is directed to handover all the documents/information/records as available with them to the incumbent RP within two days from the date of communication of this order.
7. Accordingly, in view of above, the **I.A. 3552/2024** is allowed and disposed of.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)